

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 7355 of 2017

HDFC ERGO General Insurance Co. Ltd.

V/s

Rehana and others

..... Appellants

..... Respondents

7. Ratan Singh S/o Tota Ram, R/o H.No. 138, Ward No. 5, Hodal, Tehsil Hodal, District Palwal. (Owner of the offending vehicle Three Wheeler No. HR-38Q/0298).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **17.03.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 19th day of December, 2019.

A^h 19/12/19
Superintendent (Judl.),
For Registrar (Judicial)

